

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No. 750 of 2017**

**IN**

**Company Appeal (AT) (Insolvency) No. 187 of 2017**

**IN THE MATTER OF:**

**Radheshyam Fibres Pvt. Ltd.**

**...Appellant**

**Versus**

**State Bank of India**

**...Respondent**

**Present:**

**For Appellant :**           **Shri Arvind Kumar Gupta and Ms. Henna George,  
Advocates**

**For Respondent :**       **Shri S.L. Gupta and Shri Sharan Kumar, Advocates**

**ORDER**

**14.11.2017**       In view of the recent decision of the Hon'ble Supreme Court in "***Innoventive Industries Ltd. vs. ICICI Bank and Ors., (Civil Appeal Nos. 8337-8338 of 2017)***", an application for substitution of one of the aggrieved person namely 'Popatbhai Ramjibhai Bhalara', shareholder of corporate debtor has filed with prayer to substitute him as Appellant and to transpose the original 'Corporate Debtor' – Radheshyam Fibres Pvt. Ltd. through Interim Resolution Professional as 2<sup>nd</sup> Respondent.

2.       Having heard the learned counsel for the parties and being satisfied with the grounds, we allow the petition for substitution. Let Mr. Popatbhai Ramjibhai Bhalara be substituted as appellant in place of 'Corporate Debtor and the original appellant Radheshyam Fibres Pvt. Ltd. be transposed as 2<sup>nd</sup> Respondent

through Interim Resolution Professional. Let necessary corrections be made in the cause title of the appeal during the course of the day.

I.A. No. 750 of 2017 stands disposed of.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Balvinder Singh ]  
Member (Technical)

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